



NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

1. C.P.(IB)/1054(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA,  
MEMBER (T)

SHRI KULDIP KUMAR KAREER,  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **17.04.2023**.

NAME OF THE PARTIES: SHRI SWAMI SAMARTH PROPERTY DEVELOPERS PVT LTD.  
V/s.  
ASTM SKILLS PRIVATE LIMITED

SECTION: Sec 7 of IBC 2016

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**ORDER**

Today, the matter is fixed for pronouncement. However, it has been pointed out that the Corporate Debtor of this case has already been admitted in CIRP on 09.02.2023 in C.P. No. 1204 of 2022 before Court No. 3. Accordingly, the Company Petition No. 1054 of 2021 is rendered infructuous

The Petitioner is granted liberty to file his claim before the IRP in the said CIRP proceedings.

Sd/-  
ANURADHA SANJAY BHATIA  
Member(Technical)

Sd/-  
KULDIP KUMAR KAREER  
Member(Judicial)